

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT – II

Item No. 106
(IB)-669(ND)2020

IN THE MATTER OF:

M/s. Texpo international Limited

.....Applicant

Versus

Arihant Electro Transworld LLP

..... Respondent/CD

SECTION

U/s 9 of IBC

Order Delivered on 11.03.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ HON'BLE MEMBER (J)
SHRI L.N. GUPTA, HON'BLE MEMBER (T)

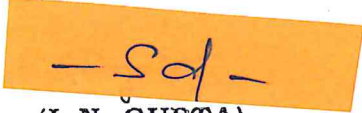
PRESENT:

For the Applicant/OC : Mr. Anand Jha, Mr. Arpit Gupta,
Advocates

For the Respondent/CD :

ORDER

Counsel for the Operational Creditor is present. He is put on notice to complete the requirement under Section 9(3) (b) within 7 days. The Counsel for the Operational Creditor is permitted to send private notice to the Corporate Debtor at its registered office along with the petition and documents relied upon. The Operational Creditor to file proof of service along with an affidavit on the next date of hearing. Put up the matter on 30th March, 2020.


(L.N. GUPTA)
MEMBER (T)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)